

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(THROUGH HYBRID MODE)

ITEM No. 12
(CAA)-01(PB)/2022

IN THE MATTER OF:

Religare Comtrade Ltd
and
Religare Enterprises Ltd

...

Applicant/Petitioner

Order under Section 230-232 of the Companies Act, 2013.

Order delivered on 07.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sunil Fernandes, Ms. Diksha Dadu, Mr. Rishabh Sachdeva, Advs.
For Respondent : Ms. Shivalakshmi, CGSC, Ms. Ridhima Malhotra, Ms. Sumaya Bansal, SFIO, Mr. Vibhav Singh, Ms. Srishti Rawat, Advs.
For the RD : Ms. Shankari Mishra, Advocate
For the OL : Ms Hemlata Rawat Counsel for OL

ORDER

Ld. Counsels for the parties appeared.

At the request of Ld. Counsels, list the matter **on 16.03.2023** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)